

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 35/2023
IN
ORIGINAL APPLICATION NO. 673/2018**

IN THE MATTER OF:-

News item published in The Hindu authored by Shri Jacob Koshy Titled
“More river stretches are now critically polluted: CPCB.

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(SAMEER ABHYANKAR)
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PLACE: NEW DELHI
Dated:19.12.2025

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BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO.35/2023
IN
ORIGINAL APPLICATION NO.673/2018

In the matter of:

News item published in The Hindu authored by Shri Jacob Koshy
Titled "More river stretches are now critically polluted: CPCB

**AFFIDAVIT IN COMPLIANCE WITH THE DIRECTIONS
ISSUED VIDE ORDERS DATED 09.10.2023 and 22.09.2025
ON BEHALF OF THE STATE OF SIKKIM**

I, Ashwani Kumar Chand, I.P.S., Principal Resident
Commissioner, Government of Sikkim, Sikkim House, 12
Panchsheel Marg, Chanakyapuri, New Delhi, do hereby
solemnly affirm and most humbly and respectfully submit as
under that:

1. I am authorized to swear the present affidavit on the
instructions received from the Public Health Engineering
Department, Government of Sikkim.
2. I am the Principal Resident Commissioner of the State
Government of Sikkim, and as such I am competent to
depose to the contents of this affidavit. I have gone through
the contents of the Writ Petition and have understood its
contents.
3. That the Hon'ble Tribunal, in pursuant to the directions of
the Hon'ble Supreme Court in Writ Petition (C) No. 375 of
2012 and vide order dated 29.11.2019 and 22.02.2021
passed in Original Application No. 673/2018, had issued



certain directions which were mandated to be complied with by all States and Union Territories. Further, the Hon'ble Tribunal, vide orders dated 09.10.2023 and 22.09.2025 passed in Execution Application No. 35/2023, has directed all States and Union Territories to ensure complete compliance with the earlier order dated 29.11.2019 and 22.02.2021.

4. That vide order dated 29.11.2019 in O.A. No. 673/2018 had passed the following directions:

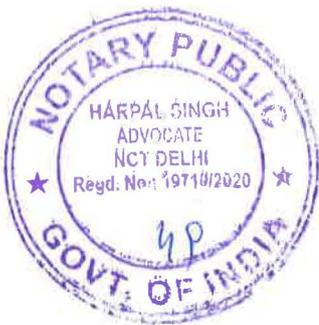
"47. We now sum up our directions as follows:

- i. 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.*
- ii. Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.*



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- iii. We further direct that an institutional mechanism be evolved for ensuring compliance of above directions. For this purpose, monitoring may be done by the Chief Secretaries of all the States/UTs at State level and at National level by the Secretary, Ministry of Jal Shakti with the assistance of NMCG and CPCB.
- iv. For above purpose, a meeting at central level must be held with the Chief Secretaries of all the States/UTs atleast once in a month (option of video conferencing facility is open) to take stock of the progress and to plan further action. NMCG will be the nodal agency for compliance who may take assistance of CPCB and may give its quarterly report to this Tribunal commencing 01.04.2020.
- v. The Chief Secretaries may set up appropriate monitoring mechanism at State level specifying accountability of nodal authorities not below the Secretary level and ensuring appropriate adverse entries in the ACRs of erring officers. Monitoring at State level must take place on fortnightly basis and record of progress maintained. The Chief Secretaries may have an accountable person attached in his office for this purpose.
- vi. Monthly progress report may be furnished by the States/UTs to Secretary, Ministry of Jal Shakti with a copy to CPCB. Any default must be visited with serious consequences at every level, including initiation of prosecution, disciplinary action and entries in ACRs of the erring officers.
- vii. As already mentioned, procedures for DPRs/tender process needs to be shortened and if found viable business model developed at central/state level.
- viii. Wherever work is awarded to any contractor, performance guarantee must be taken in above terms.



- ix. *CPCB may finalize its recommendations for action plans relating to P-III and P-IV as has been done for P-I and P-II on or before 31.03.2020. This will not be a ground to delay the 47 execution of the action plans prepared by the States which may start forthwith, if not already started.*
 - x. *The action plan prepared by the Delhi Government which is to be approved by the CPCB has to follow the action points delineated in the order of this Tribunal dated 11.09.2019 in O.A. No. 06/2012.*
 - xi. *Since the report of the CPCB has focused only on BOD and FC without other parameters for analysis such as pH, COD, DO and other recalcitrant toxic pollutants having tendency of bio magnification, a survey may now be conducted with reference to all the said parameters by involving the SPCB/PCCs within three months. Monitoring gaps be identified and upgraded so to cover upstream and downstream locations of major discharges to the river. CPCB may file a report on the subject before the next date by e-mail at judicial-ngt@gov.in.*
 - xii. *Rivers which have been identified as clean may be maintained.*
5. That the O.A. No. 673/2018 was disposed of by order dated 22.02.2021 by issuing following directions:

"39. Our directions are summed up as follows:

- (i) *In the light of observations in Para 38 above, MoJS may devise an appropriate mechanism for more effective monitoring of steps for control of pollution and rejuvenation of all polluted river stretches in the country. The said mechanism may be called "National River Rejuvenation Mechanism" (NRRM) or given any other suitable name. NRRM may also consider the observations with regard to setting up of*



National/State/District Environment Data Grid at appropriate levels as an effective monitoring strategy.

- (ii) *Chief Secretaries of all States/UTs and PCBs/PCCs must work in mission mode for strict compliance of timelines for commencing new projects, completing ongoing projects and adopting interim phyto/bio-remediation measures, failing which compensation in terms of earlier orders be deposited with the MoJS, to be utilised in the respective States as per action plan to be approved by the NRRM. Other steps in terms of action plans for abatement of pollution and rejuvenation of rivers, including preventing discharge or dumping of liquid and solid waste, maintaining efflow, protecting floodplains, using treated sewage for secondary purposes, developing bio- diversity parks, protecting water bodies, regulating ground water extraction, water conservation, maintaining water quality etc. be taken effectively. The process of rejuvenation of rivers need not be confined to only 351 stretches but may be applicable to all small, medium and big polluted rivers, including those dried up.*
- (iii) *The Chief Secretaries of all States/UTs may personally monitor progress at least once every month and the NRRM every quarter.*
- (iv) *Directions of this Tribunal in earlier order, the last being dated 21.9.2020 are reiterated.*
- (v) *The NRRM and the Chief Secretaries of all the States/UTs may take into account the observations in Paras 24 to 38 above.*
- (vi) *In view of discussion in para 38 above, it is made clear that accountability for failure to comply with the direction for payment of compensation will be of the concerned Chief Secretaries under Sections 25, 26, 28 and 30 of the NGT Act, 2010. The MoJS or any other aggrieved person will be free to take remedies by way of initiating prosecution or execution."*



6. That, in the aforesaid directions, the Hon'ble Tribunal had reiterated the earlier directions dated 21.09.2020, which was as under:

"V. Directions:-

36. Accordingly, we issue following directions:

- i. All the States/UTs may address gaps in generation and treatment of sewage/effluents by ensuring setting up of requisite number of functional ETPs, CETPs and STPs, as directed by the Hon'ble Supreme Court in (2017) 5 SCC 326.
- ii. The timeline for commissioning of all STPs fixed by the Hon'ble Supreme Court, i.e., 31.03.2018, has long passed. The Hon'ble Supreme Court directed that the State PCBs must initiate prosecution of the erring Secretaries to the Governments, which has also not happened. This Tribunal was directed to monitor compliance and, in the course, thereof, we direct that compensation may be recovered in the manner already directed in earlier orders (See, Paras 5 and 6 herein), which may be deposited with the CPCB for restoration of the environment.
- iii. The unutilized capacity of the existing STPs may be utilized expeditiously.
- iv. The States/ UTs may ensure that the CETP, ETPs and STPs meet the laid down norms and remedial action be taken wherever norms are not met.
- v. It must be ensured that no untreated sewage/effluent is discharged into any water body. Prompt remedial action may be taken by the State PCBs/PCCs against noncompliant ETPs/CETPs by closing down or restricting the effluents generating activity, recovering compensation and taking other coercive measures following due process of law.



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- vi. Directions outlined in Paras 24-26 herein may be implemented by the States/ UTs, and their compliance monitored by the Chief Secretaries at the State level, and the CMC at the National level.
- vii. Wherever action plans have not yet been finalized in respect of polluted river stretches or polluted coastal stretches, the same may be completed within one month from today. The execution of action plans may be overseen in the manner already directed in OA 673/2018 by River Rejuvenation Committees (RCCs). In the coastal areas, the said Committees may be known as 'River/Coastal Rejuvenation Committees'. The action plans must have provision for budgetary support in the manner laid down by the Hon'ble Supreme Court or otherwise which aspect may also be monitored by the CMC.
- viii. Directions outlined in Para 29 herein may be implemented by the concerned coastal States/ UTs, and their compliance monitored by the Chief Secretaries at the State level, and the CMC at the National level. OA No. 829/2019 stands disposed of and further monitoring of the issue will henceforth be in OA 593/2017 and OA 673/2018.
- ix. Directions outlined in Para 34 and 35 herein may be implemented by the States/ UTs, and their compliance monitored by the Chief Secretaries at the State level, and the CMC at the National level. OA No. 148/2016 stands disposed of and further monitoring of the issue will henceforth be in OA 593/2017 and OA 673/2018.
- x. CMC may consider development of an appropriate App to enable easy filing and redressal of grievances with regard to illegal discharge of sewage/effluents.
- xi. The monitoring by the CMC may have the target of reduction of pollution loads and improvement of water quality of rivers and coastal areas.



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- xii. *The CMC may also monitor the setting up of the biodiversity parks, constructed wetlands and other alternative measures to reduce pollution load.*
 - xiii. *The CMC may also monitor demarcation of flood plain zones.*
 - xiv. *The treated sewage water may be duly utilized for secondary purposes by preparing appropriate action plans and reports in this regard be filed with the CPCB periodically.*
 - xv. *CMC may submit its consolidated update report incorporating all the above, before the next date. Each action point mentioned in Para 26 may be individually covered and summarized in a tabular format.”*
7. In compliance thereof, it is respectfully submitted that the State of Sikkim (“**State**”), has initiated steps towards implementation of the directions contained in the above-mentioned judgment. While full compliance has not yet been achieved, the present status and constraints are explained hereinafter in the paragraph below.
8. It is submitted that the process is presently being carried forward in coordination with the Public Health Engineering Department, and the State is making earnest and continuous efforts to ensure that complete compliance is achieved by the year 2028.
9. That in compliance with the direction contained in Para 47(i) and (ii) of the order dated 29.11.2019 passed by this Hon’ble Tribunal, the State has prepared a comprehensive and time-bound plan for sewage management and the



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implementation of Sewage Treatment Plants (STPs) across all major Urban Local Bodies (ULBs).

10. It is respectfully submitted that there are seven Urban Local Bodies (ULBs) in the State, namely Gangtok ULB, Mangan ULB, Gyalshing ULB, Rangpo ULB, Singtam ULB, Namchi ULB, and Jorethang ULB. Insofar as Gangtok ULB is concerned, the Tathangchen Sewage Treatment Plant ('STP') has been completed, and rest of there are newly functioning. Further, the trial run was successfully conducted on 15.09.2025. The application bearing no. 548294, for grant of Consent to Operate ('CTO') was submitted on 20.09.2025. In accordance with the prescribed procedure, the STP shall be made fully operational upon grant of the CTO by the State Pollution Control Board ('SPCB'). A joint inspection by the SPCB was conducted on 13.12.2025, and the grant of CTO is expected in the first week of January 2026.

A true copy of the screenshot obtained from the website of reflecting the application bearing No. 548294 for grant of CTO, submitted on 20.09.2025, and presently showing the status as "in progress", is annexed herewith and marked as **Annexure A-1** [Pages 21 to --].

11. That in respect of Mangan ULB, the sewerage system for Mangan Town envisages the establishment of a 42 km piped sewer network along with a 1.0 MLD STP. The scheme was sanctioned in June 2022, and the date of commencement was June 2023. As on date, the physical progress includes



the laying of approximately 15 km of sewer pipeline, and the acquisition of private land for the STP is presently under process. The expected date of completion of the project is December 2027.

12. That in respect of Gyalshing ULB, the sewerage system for Gyalshing Town envisages the establishment of approximately 26 km of piped sewer network along with a 1.0 MLD STP. The scheme was sanctioned in September 2022, and the date of commencement was 07.06.2023. As on date, the physical progress includes the laying of approximately 19 km of sewer pipeline, and the acquisition of private land for the STP is presently under process. The expected date of completion of this project is also December 2027.
13. It is further submitted that the proposal seeking funding for Mangan and Gyalshing ULBs was initially submitted to the Ministry of Jal Shakti in July 2018, which is evident from the reply received from the Ministry vide letter dated 10.08.2018. The said scheme was eventually sanctioned by the Ministry in June 2022.

A true copy of the letter dated 10.08.2018 issued by the Government of India, Ministry of Environment, Forest & Climate Change, National River Conservation Directorate (NRCD), addressed to the Principal Chief Engineer-cum-Secretary, Water Security & Public Health Engineering Department, Government of Sikkim, (relevant information



highlighted in yellow) is annexed herewith and marked as **Annexure A-2** [Pages 22 to --].

14. It is respectfully submitted that, in respect of Rangpo ULB, the sewerage system for Rangpo Town, along with a STP of 0.66 MLD capacity, was completed in February 2021, after which trial, testing, and commissioning were carried out, and the system was made ready for operationalisation in July 2021. However, the said STP was washed away/damaged due to the Glacial Lake Outburst Flood (GLOF) that occurred on 3rd/4th September 2023. Accordingly, a new STP is being undertaken under ADB funding, and the work has been awarded on 11.08.2025. It is further submitted that the total cost of the composite project for water supply and sewerage systems is Rs. 187.07 crore, whereas the cost of the sewerage system alone is Rs. 65.59 crore. The expected date of commissioning is December 2028.

A true copy of the appeal issued to the general public for obtaining sewer connections, as published in the Sikkim Herald, and Letter of Award dated 11.08.2025 for execution of the new STP under ADB funding are annexed herewith and marked as **Annexure A-3** [Pages 23 to 24] and **Annexure A-4** [Pages 25 to --].

15. That with respect to Singtam ULB, it is respectfully submitted that the earlier STP of 0.6 MLD capacity was operationalised in the year 2014, and the sewer connection to the first consumer of Singtam Town, namely Shri Chitra



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Kumar Pradhan, was issued on 13.08.2014, as recorded in the original sewer connection register. Accordingly, the date of operationalisation of the earlier STP is 13.08.2014.

16. It is further submitted that the said STP was damaged due to the Glacial Lake Outburst Flood (GLOF) that occurred on 3rd/4th September 2023. Thereafter, a new STP was sanctioned in June 2025, pursuant to which the work was tendered, and the Contract Agreement was concluded on 13th December 2025. The total cost of the said project is Rs. 39.03 crore. The expected date of completion is December 2027.

A true copy of the relevant extract of the original sewer connection register evidencing issuance of the first sewer connection dated 13.08.2014 is annexed herewith and marked as **Annexure A-5** [Pages 26 to 27].

17. That with respect to Namchi ULB and Jorethang ULB, it is respectfully submitted that the establishment of sewerage systems for Namchi Town and Jorethang Town has remained stalled since the year 2013 and 2015 respectively. It is further submitted that, insofar as Namchi Town is concerned, two sites have been identified for establishment of STPs, and the process for re-survey and preparation of the DPR has been initiated.
18. That as regards Jorethang Town, the process for diversion of forest land under the Forest (Conservation) Act for the newly identified site of the STP is presently underway, and



tenders are being invited for preparation of the DPR for the said site. For both Namchi and Jorethang Towns, the proposed timelines are as follows:

- i. Survey and investigation for the new locations/sites of the STPs to be completed by March 2026
- ii. Finalisation of DPR by May 2026
- iii. Obtaining financial sanction by August 2026
- iv. Tendering of projects, execution of contract agreements and commencement of works by November 2026, and
- v. The expected date of completion is December 2028.

A true copy of the relevant records/orders evidencing that the sewerage projects for Namchi and Jorethang have remained stalled since 2013 and 2015 respectively are annexed herewith and marked as **Annexure A-6** [Pages 28 to 34] and **Annexure A-7** [Pages 35 to ---]

19. In compliance with Para 47(iii, iv, and v) of the Hon'ble Tribunal's order, the State has established an institutional mechanism vide Office Order No. 135/CS/SKM/2022 dated 09.12.2022, and Office Order No. 135A/CS/SKM/2022 dated 09.12.2022. A State-level Monitoring Committee under the Chairmanship of the Chief Secretary has been constituted to oversee sewage management, solid waste management, and river rejuvenation activities. It is submitted that the Chief Secretary has chaired State-level review meetings on 04.04.2025, 05.07.2025, and



07.10.2025. It is further submitted that the Chief Secretary, Government of Sikkim, has designated departmental Secretaries as nodal authorities responsible for their respective components. Monitoring is conducted, and records of progress are maintained in accordance with the Hon'ble Tribunal's directions.

A true copy of Office Order No. 135/CS/SKM/2022 dated 09.12.2022 and Office Order No. 135A/CS/SKM/2022 dated 09.12.2022, issued by the Chief Secretary, Government of Sikkim, are annexed herein and marked as **Annexure A-8** [Pages 36] and **Annexure A-9** [Pages 37 to 38], respectively.

20. In compliance with Para 47(vi) of the above-mentioned order, the Sikkim State Pollution Control Board is submitting Monthly Progress Reports (MPRs) to the Ministry of Jal Shakti with a copy to CPCB. The latest MPR for September 2025 records that the total urban sewage generation is 29.51 MLD, the State's installed STP capacity is 22.71 MLD, the operational capacity is 17.90 MLD, and 15.22 MLD of sewage is being treated. All operational STPs are compliant with the effluent norms and have OCEMS installed. Sewerage works are also underway in Mangan, Chungthang, and Gyalshing, and sewerage projects for Pakyong and Rangpo have been tendered under ADB funding.

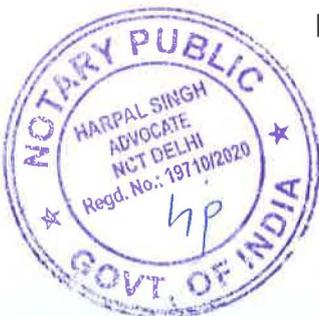


A true copy of the latest Monthly Progress Report for September 2025 is annexed herein and marked as **Annexure A-10** [Pages **39 to 42**].

21. In compliance with Para 47(vii to xii), it is submitted that the State of Sikkim follows a mechanism for urgent procurement under the PWD Manual allowing short-notice item-rate quotations of 7 days, as per Notification No. 515/PWD/Secy dated 12.06.2018. It is pertinent to note that the State of Sikkim ensures that Earnest Money Deposit (EMD) and Performance Security are mandatorily taken in all tendered works related to STPs and sewerage systems in accordance with State financial rules. It is further submitted that the River Rejuvenation Committee has been notified as the Nodal Agency for all water bodies vide Order No. 205/GOS/F&ED/SECY dated 21.01.2021. Routine and regular river water quality monitoring is undertaken by the Central Water Commission, the Water Resources Department, and the Sikkim State Pollution Control Board. As per the findings of the Central Monitoring Committee (CMC) meeting dated 12.09.2023 which is further reflected in Monthly Progress Report for September 2025, no river stretches in the State of Sikkim are categorised as polluted.

A true copy of the Notification No. 515/PWD/Secy dated 12.06.2018 and is annexed herein and marked as **Annexure A-11** [Pages **43 - 45**].

22. That in further compliance with the directions issued by the Hon'ble Tribunal vide Order dated 09.10.2023 and



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22.09.2025, the State of Sikkim submits that it has been regularly sending Monthly Progress Reports (MPRs) to the Ministry of Jal Shakti (MoJS). These reports show the monthly progress made in sewage management and solid waste management across the State. The Sikkim State Pollution Control Board also uploads the monthly water quality analysis and MPR data on the CPCB's EWQDES portal every month.

23. It is further submitted that the river water quality in the State of Sikkim is being tested regularly under the National Water Monitoring Programme (NWMP) at various points downstream of all existing STPs. The test results continue to meet the Primary Water Quality Criteria for bathing water as notified by the MoEF & CC under the Environment Protection Rules, 1986. These water quality reports are filed every month and updated online, ensuring full transparency and compliance with national environmental norms.
24. That the action taken report for delisting the four polluted river stretches in the State of Sikkim was submitted on 02.08.2021, and no river stretch in the State is presently categorised as polluted. It is further submitted that the Public Health Engineering Department (PHED), which manages sewage systems in the State, has installed Online Continuous Effluent Monitoring Systems (OCEMS) in five STPs. The process of linking these OCEMS units with the SPCB server is ongoing. In addition, three new STPs have



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been sanctioned at Gyalshing, Chungthang and Mangan, and preliminary work for these projects is in progress.

25. That sewage management in rural and peri-urban areas of the State is being undertaken by the Rural Management and Development Department (RM&DD). The sewage treatment and management systems in these areas are being progressively strengthened and upgraded under the Swachh Bharat Mission (Grameen), based on local needs and area-specific requirements.
26. That the State, through the Rural Development Department, has undertaken sustained measures to spread awareness regarding safe sewage disposal in septic tanks. The State has successfully achieved Open Defecation Free ('ODF') Plus status through saturated construction of Individual Household Latrines ('IHHLs') equipped with twin-pit systems, ensuring safe containment and management of faecal waste at the household level in accordance with Swachh Bharat Mission (Grameen), ('**SBM (G)**') protocols.
27. That a comprehensive Information, Education and Communication (IEC) strategy has been implemented across all 199 Gram Panchayats, with emphasis on safe sewage disposal, twin-pit usage, retrofitting norms, desludging standards and long-term sanitation sustainability. IEC materials and wall paintings at Community Sanitary Complexes are used to reinforce behavioural change messages at the community level.



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28. That a total of 734 Community Sanitary Complexes established under SBM(G) are functioning as demonstration units for correct sanitation practices, including safe septic tank management, and also act as centres for community-level awareness activities in the rural areas in the State of Sikkim. Further, Operations and Maintenance Committees have been constituted in all Gram Panchayats to oversee IEC drives, sanitation campaigns and the functioning of Community Sanitary Complexes. Accordingly, the Village Water and Sanitation Committees are active in all Gram Panchayats to ensure continuous monitoring of sanitation standards, safe desludging practices and compliance with prescribed septic tank norms.
29. That the State provides financial assistance for installation and improvement of sanitation infrastructure in accordance with SBM-G Phase II guidelines (May 2020). Financial assistance of Rs.12,000 per household is provided for construction of IHHLs with twin-pit systems. Accordingly, additional support is provided through convergence, including Rs. 7,000 from the Finance Commission Fund and Rs. 4,400 under Mahatma Gandhi National Rural Employment Guarantee Act ('MGNREGA'), for twin-pit construction. Households having non-compliant septic tanks are supported for retrofitting under SBM(G) with financial assistance of Rs. 10,100 from the Finance Commission Fund.



A true copy of the response dated 13.12.2025 bearing no. 213/RDD/SBM(G), verified from the official records of the Rural Development Department, Government of Sikkim is annexed herewith and marked as **Annexure A-12** [Pages **46 to 48**].

30. It is submitted that the flash flood of 3rd and 4th October 2023 caused severe damage to the STPs at Singtam (0.66 MLD), Rangpo (1.40 MLD), Melli (0.50 MLD), and to the ongoing sewerage works at Chungthang. Large areas in Singtam, Rangpo, Melli and Chungthang became uninhabitable after the disaster, and sewage generation in these areas has reduced significantly. Households that still have functional septic tanks are temporarily using them to manage sewage. PHED is also putting in place decentralised wastewater treatment arrangements wherever needed. One of the OCEMS units at Singtam STP was washed away by the flood. The flash flood has been officially declared a State Disaster, and the Relief Commissioner-cum-Secretary, Land Revenue and Disaster Management Department, has been informed of the damage.

A true copy of the detailed Status Report on the Sewage System of the State of Sikkim, as received from the State authorities, is annexed herein and marked as **Annexure A-13** [Pages **49 - 50**].

31. It is humbly submitted that the State has taken all emergent steps from all the relevant and concerned Departments. It is



submitted that the State is taking active steps to ensure the compliance with all due directions issued by this Hon'ble Tribunal in its true letter and spirit.

32. I say therefore that the State Government has complied and is further committed to ensure compliance with the order of this Hon'ble Tribunal.

33. That the present affidavit is true to the best of my knowledge and information received from the Answering Respondent and nothing material has been concealed therefrom.

Ashwani Chand
19/12/2025
I identify the deponent who has signed / Put T.I. in my presence



[Signature]

DEPONENT

Ashwani Kumar Chand, IPS
Principal Resident Commissioner
Government of Sikkim

Sikkim House, 12, Panchsheel Marg,
Chanakyapuri, New Delhi-110 021

VERIFICATION:

Verified at New Delhi on 19 DEC 2025 day of Dec 2025, that the contents of the above said affidavit are true and correct to the best of my knowledge and belief. Nothing material has been concealed therefrom.

19 DEC 2025

ATTESTED

[Signature]
NOTARY PUBLIC
GOVT OF INDIA

19 DEC 2025

[Signature]

DEPONENT

Ashwani Kumar Chand, IPS
Principal Resident Commissioner
Government of Sikkim

Sikkim House, 12, Panchsheel Marg,
Chanakyapuri, New Delhi-110 021

ANNEXURE A-1

15:27 [notification icons] [signal strength] [VoLTE] [61% battery]

skocmms.nic.in/indUser/openIndustryHome#country2

- Apply For Consent
- Industry Profile
- Change Password
- Fee Calculator
- Delete InProgress Applications

Welcome Sewage Treatment Plant Date : 6-12-2025

Send us your **feedback** and suggestions

click here for any kind **complaints or query** [download icon]

In-progress Application		Completed Application				
Application No	Application Date	Application For	Application Name	Type	Certificate For	Status
460605	18-02-2025 02:08	both	Sewage Treatment Plant	CTE	new	Granted
548294	20-09-2025 01:43	both	Sewage Treatment Plant	CTO	new	In-Progress

No. J-27033/2/2010-NRCD-II
Government of India
Ministry of Environment, Forest & Climate Change
National River Conservation Directorate

Pt. Deendayal Antyodaya Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003

Dated 10th August, 2018

To,

Shri S. D. Bhutia
Pr. Chief Engineer cum Secretary
Water Security & Public Health
Engineering Department,
Government of Sikkim,
Nirman Bhawan,
Gangtok, Sikkim

Subject: Concept papers and Detailed Project Reports on the proposals for Mangan, Chungthang, Rabong & Gyalshing towns under National River Conservation Plan (NRCP).

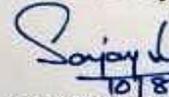
Sir,

Kindly refer to your letters No. 163/WS&PHED dated 07.07.2018 and 177/WS&PHED dated 27.07.2018 enclosing concept paper and DPRs of four towns on the above mentioned subject for financial assistance under NRCP.

2. In this context, it is mentioned that as per the report published by Central Pollution Control Board (CPCB) on the list of polluted river stretches in the country, the stretch of river Teesta is polluted between Chungthang and Melli towns in Sikkim. The towns of Chungthang and Mangan are located along this polluted stretch of river Teesta. However, other two towns, Gyalshing and Rabong are not falling on polluted river stretch of Rangit and Teesta rivers. As per mandate of NRCP, only polluted stretches are taken up for pollution abatement activities. Therefore, the proposals for pollution abatement of river Teesta for Chungthang and Mangan towns can be considered under NRCP, subject to availability of funds under the programme, proper justification and conformity of project proposals to the NRCP Guidelines.

3. Since Feasibility Report is a pre-requisite to the DPR to assess the suitability of project, I am therefore, directed to request you to first prepare the feasibility report according to NRCP Guidelines on project proposals for pollution abatement of river Teesta from Chungthang and Mangan towns only. In this regard, NRCP guidelines available on NRCD website nrcd.nic.in may be referred. Further, you are requested to include latest river monitoring data showing impact of pollution on the river water quality from these towns, existing sewage system including synergy of project with other schemes in the feasibility report.

Yours sincerely


10/8/18

(S. K. Singh)
Deputy Director


True copy

Yachnasharma
-//TRUE TYPED//-



SIKKIM HERALD

Vol. 65 No. 33 visit us at www.ipr.sikkim.gov.in

Gangtok (Tuesday) August 03, 2021

Regd. No.WB/SKM/01/2020-2022

e-RUPI digital payment platform programme launched



Gangtok, August 02: Governor, Mr. Ganga Prasad participated in the launching programme of e-RUPI, a digital payment platform programme via video conferencing which was launched by the Prime Minister Mr. Narendra Modi, today.

The e-RUPI is a cashless and contactless instrument for

digital payment.

The e-RUPI acts as an e-voucher based on a QR code or SMS string, which is delivered to the mobile phones of the beneficiaries. The one-time payment mechanism of e-RUPI will allow users to redeem the voucher without a card, digital payments app or internet banking access, at the service provider

The Governor appealed to the people of Sikkim to avail benefit from e-RUPI platform for safe and secured payment system.

CM attends video conference of NEP 2020

Gangtok, July 28: The Chief Minister Mr. Prem Singh Tamang along with Education Minister Mr. Kunga Nima Lepcha, convened a video conferencing programme to commemorate one year completion of the National Education Policy 2020.

During the occasion, the Prime Minister Mr. Narendra Modi launched several portals

concerning the education sector which includes:

Launch of Vidya Pravesh; Launch of Indian sign language as a subject; Launch of NISHTHA 2.0 & SAFAL; Launch of AI for Public Awareness; Launch of Academic Bank of Credit & Multiple Entry-Exit; Launch of First-Year Engineering Programmes in Regional Languages; Guidelines

for Internationalization of Higher Education; Launch of National Digital Education Architecture (NDEAR) and National Education Technology Forum (NETF).

The Chief Secretary Mr. S.C.Gupta and Secretary to CM Mr. S. D. Dhakal were also present during the programme.

Cabinet approves and sanctions various proposals

Gangtok, August 02: A Cabinet meeting was held at Tashiling Secretariat, which was presided over by Chief Minister Mr. Prem Singh Tamang.

During the meeting the cabinet approved and sanctioned the various proposals:

Agriculture Department

1. Approval and sanction of ₹315.63 lakhs for implementation of Paramparagat Krishi Vikas Yojana (PKVY) scheme during 2020-21.

2. Approval and sanction of ₹6307.14 lakhs for implementation of "Per Drop More Crop" (PDMC) under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY).

Animal Husbandry and Veterinary Services Department

3. Provisional sanction of ₹1,34,23,336/ on A/C of Milk Production Incentive @ ₹8/Litre of Milk to Dairy Farmers Under Organized.

4. Ex- post facto approval and financial sanction of ₹29.45 Lakhs towards implementation of Central Plan Scheme on Integrated

Sample Survey for Estimation of Production of Major Livestock Products for the year 2019-2020.

5. Administrative approval and financial sanction of ₹24.20 lakhs for the implementation of Central Plan Scheme on Integrated Sample Survey for Estimation of Production of Major Livestock Products during the year 2021-2022.

Building and Housing Department

6. Approval and financial sanction of ₹48.65 lakhs only for relocation of State Institute of Capacity Building (SICB) Karfectar, to River View Resort at Karfectar.

7. Administrative approval to undertake the work "Construction of Nepali Sanskriti Sangrakshan Bhawan at Jorethang in South Sikkim" at an estimated cost of ₹3275.62 lakhs and financial sanction of ₹200.00 lakhs.

Commerce and Industries Department

8. Administrative approval and financial sanction of ₹1,66,91,973/- only for release of subsidy to 48 beneficiaries under

the Skilled Youth Startup Scheme.

Department of Personnel

9. Approval for creation of 05 posts of Front Office Coordinator under Sikkim State Legal Services Authority.

10. Approval for return of land earlier proposed for acquisition for the Development of AATI Complex at Penlong Block, East Sikkim to the land owners.

Education Department

11. Approval and sanction of 16 additional posts in the Sikkim State Education Service (SSES) Cadre.

12. Financial sanction of ₹6,53,31874/- only for Procurement of Textbooks, Exercise Books and School Uniforms to School Students for the Academic Session 2021.

13. Approval and sanction of ₹26,13,600/- only for release of Examination Fees for UG students of Sikkim State Government Colleges affiliated to Sikkim University.

14. Approval and sanction

Governor congratulates PM on anniversary of NEP-2020

Gangtok, July 30: Governor Mr. Ganga Prasad participated in a virtual programme on the completion of one year of New Education Policy 2020, organized by Skill Development and Entrepreneurship under the Ministry of Education, Government of India. Prime

Minister Mr. Narendra Modi addressed the programme and said the new education policy is beneficial for the youth.

The Governor congratulated the Prime Minister and Education Minister on the first anniversary of Education Policy.

State rolls out One Nation One Ration Card Scheme

Gangtok, July 28: Chief Minister Mr. Prem Singh Tamang launched the implementation of the One Nation One Ration Card (ONORC) and Fair Price Shops (FPS) Automation through e-POS devices in Sikkim at Samman Bhawan, Gangtok, today.

Speaking on the occasion, CM lauded the flagship programme of the Prime Minister Narendra Modi and expressed his gratitude for his concern on the wellbeing of the people especially, BPL families and migrant labourers. Further, he added that this will create a proper database and will put an end to the misuse of ration cards and fraudulent beneficiaries. He also acknowledged the prime benefit of this programme, which enables beneficiaries to avail ration throughout the country and will be of great help to the migrant

labourers.

The main aim and objective behind the implementation of ONORC and FPS automation are to promote transparency and accountability for the distribution of food grains under the public distribution system. It will enable the beneficiaries to avail ration from any Fair Price Shops countrywide. The migrant workers will now be able to draw their authorised ration with ease.

The Department of Food & Civil Supplies will be implementing the flagship programme, to meet the Nationwide portability of the PDS commodities under the National Food Security Act, 2013 through ONORC, which aims to provide an option to all Antodaya Anna Yojana (AAY) & Priority

Contd. on page 7

Photo News



Chief Minister Mr. Prem Singh Tamang called on the Governor Mr. Ganga Prasad at his official residence at Raj Bhawan, Gangtok on August 02.

It was a courtesy visit wherein they discussed several matters concerning the state.

**"Dawai Bhi Kadai Bhi"
Get Vaccinated**

Pearls of Wisdom

"Yesterday is history, tomorrow is a mystery, today is a gift of God, which is why we call it the present."

- Bill Keane

**Government of Sikkim
Rural Development Department
Tashiling, Gangtok-737103, Sikkim.
E-Procurement Notice**

Tender Reference No:-SKPMGSY(LSB)/BATCH1Retender21

Memo No:-799/RDD/PMGSY

Dates:27/07/2021

RE-TENDER

The Principal Chief Engineer, RDD on behalf of Governor of Sikkim invites percentage rates bids through e-procurement for "Construction of Long Span Steel (Composite & Bailey) Bridges in the State of Sikkim under Pradhan Mantri Gram Sadak Yojana". The bid should be submitted online in web site www.pmgstendersskm.gov.in for construction of respective work by contractors of appropriate class with the state government vide notification No 515/R&B/PWD/Secy Dated 12/06/2018 as detailed in the above website.

procurement Officer	Bid Identification No	Availability of tender online for bidding		Last date of time for seeking tender clarification	Date & time of Opening of tender
		From	To		
Pr. Chief Engineer, RDD	SKPMGSY(LSB)/BATCH 1 Retender21 2021_CESDA_112218 2021_CESDA_112218_1 2021_CESDA_112218_2	28/07/2021 from 5.00PM	06/08/2021 upto 10.00 AM	03/08/2021 upto 2.00 PM	06/08/2021 10.30AM onwards

The bank receipt in original form from State Bank of Sikkim as tender fee deposited to the head 0515- Other Rural Development Programme 800-Other receipts is to be submitted to the Finance Controller SRRDA Sikkim On 03/08/2021 from 12.00 to 3.00 PM. Those bids even if submitted online but whose hard copy is not received by Finance Controller during the time given, will not be considered for bidding.

**Pr. Chief Engineer cum Empowered Officer
Rural Development Department
R.O. NO.119/IPR/PUB/Classi/21-22(ii), Dt:28/07/21**

**Government of Sikkim
Health and Family Welfare Department
Tashiling Secretariat, Gangtok**

No. 4416/ H & FW;

Dated : 26th July, 2021

Viva-voce interview for appointment of 10 (ten) driver's post by direct recruitment in Health and Family Welfare Department, Government of Sikkim

On the basis of the written examination held on 25th April, 2021 and Driving Test/ Practical Examination conducted on 21st July, 2021 to 23rd July, 2021 for appointment of 10 (ten) driver's post by direct recruitment in Health and Family Welfare Department, Government of Sikkim, the candidates bearing following roll numbers are shortlisted for viva-voce interview, as detailed under :

- Date : 29th July, 2021, Thursday
- Venue : Conference Hall, Health Secretariat, Gangtok, East Sikkim
- Time : 10:00 a.m. onwards

Roll Numbers

4, 5, 7, 9, 15, 20, 21, 22, 23, 24, 26, 32, 33, 35, 36, 37, 40, 42, 45, 52, 54, 55, 56, 59, 65, 68, 70, 73, 74, 75, 76, 81, 82, 83.

IV. The candidates should come with following documents (in original) alongwith 01 (one) Xerox set of original documents with Admit Card for entrance.

(i). Certificate of Identification (ii). Community Certificate (iii) Updated Employment Card (iv). Valid driving license (v). Class VIII and above School passed Certificate and Marksheet (vi). No Objection Certificate from concerned Head of Department in case of in-service candidate (vii). Relevant Certificate issued from competent authorities in case applying under SPAE category and WSS community.

Sd/-
**Under Secretary,
Health & Family Welfare Department, Government of Sikkim.
R.O. NO.117/IPR/PUB/Classi/21-22(i), Dated:27/07/21**

**Government of Sikkim
Social Justice and Welfare Department
5th Mile Lumsey, Tadong, Gangtok**

Memo No.21/GOS/184/SJ&SWD/EC/2021-22

Dated:29/07/2021

AUCTION NOTICE

The Social Justice Welfare Department located at Lumsay in East Sikkim shall be auctioning a non-functional Biscuit Manufacturing Plant on 'AS IS WHERE IS' basis. The lowest value for the available materials has been kept as ₹11,84,495/- (Rupees eleven lakhs eighty four thousand four hundred and ninety five) only.

1. Interested parties can inspect the material from 02/08/2021 to 13/08/2021 during office hours and sealed quotations may be sent to the office of the undersigned on or before 16/08/2021 till 1.00pm along with security deposit (5% of ₹11,84,495/-) in the form of TDR/FDR for an amount of ₹59,225/- (Rupees fifty nine thousand two hundred twenty five) only drawn in favour of CAO, SJ&WD, for a validity period of 3 (three) months.

2. The quotations shall be opened on 16/08/2021 at 2.00pm in presence of the interested bidders and the highest bidder shall be allowed to lift the materials after the production of Demand Draft drawn in favour of the Managing Director, Extruder Food Processing Plant for the rate quoted.

3. Form for quotation can be obtained from the office of the Superintending Engineer (N/E) on submission of Bank Receipt (drawn from State Bank of Sikkim on Head of account 0235.60.800.03 other misc. receipts) for an amount of ₹2500/- (Rupees two thousand five hundred) only.

4. Further, the materials should be lifted within a period of one month from the issue of the lifting order, failing which the TDR shall be forfeited and offer shall be given to the second highest bidder. Rate quoted below the set back value shall be summarily rejected. The second highest bidder shall be given one month's time to lift the materials after duly depositing the quoted amount. If he/she fails to lift the materials within stipulated time; his/her TDR shall be forfeited and fresh tender as deemed fit by the government will be taken up.

5. The Department reserves the right to reject the bid without assigning any reason thereof.

**Additional Chief Engineer
Social Justice & Welfare Department
Government of Sikkim, Gangtok
R.O. NO.125/IPR/PUB/Classi/21-22, Dated:30/07/21
//TRUE TYPED//**

**Government of Sikkim
Public Health Engineering Department
Gangtok
APPEAL**

This is to bring to the kind notice of the residents of Syari that the Commissioning of Sewage Treatment Plant at Lower Syari is being done. The household of the residents are informed that they avail the services by connecting their household sewage. The connections formalities can be obtained from the office of Divisional Engineer (Sewerage), PHED, Indira Bye pass Road, Gangtok. All are requested to avail the facilities at the earliest and make contribution towards clean and green Sikkim

Sd/-
**Superintending Engineer (Sewerage)
PHED,Gangtok
R.O. NO.123/IPR/PUB/Classi/21-22(A), Dt:30/07/21**

**Government of Sikkim
Public Health Engineering Department
Gangtok
APPEAL**

The residents of Rangpo Bazar are hereby informed that the construction of Sewerage System and Sewage Treatment Plant of Rangpo Bazaar has been completed. The Sewage Treatment Plant is being commissioned through connection of the household sewage. The households of Chanatar, upper & lower Rangpo, Mandi Bazaar, Goliground, Lall Bazaar & Goshkhan line can avail the services. The connection formalities can be obtained from the office of Divisional Engineer (East), PHED, Indira Bye Pass Road, Gangtok. For the convenience of the public, temporary services for connection formalities will be facilitated from Tourism Guest House till 31st August 2021. All are requested to avail the facilities at the earliest and make contribution towards clean and green Sikkim.

Sd/-
**Superintending Engineer (N/E)
PHED,Gangtok
R.O. NO.123/IPR/PUB/Classi/21-22(B), Dt:30/07/21**

**Government of Sikkim
Public Health Engineering Department
Gangtok
APPEAL**

This is to inform the residents of Melli Bazar, South Sikkim that the construction of Sewerage System and Sewage Treatment Plant of Melli Bazar has been completed.

The system is being commissioned through household sewage connection of Melli Bazaar. The household residents of Melli Bazaar, South Sikkim are requested to avail the services.

The connection formalities can be obtained from the office of Divisional Engineer (South), Namchi. For the convenience of the public, temporary arrangement for connection formalities will be made available in Melli Bazaar itself.

The residents are requested to contact Junior Engineer (Melli). This temporary connection formalities service is available in Melli till 31st August, 2021. All are requested to avail the facilities at the earliest and make contribution towards clean and green Sikkim.

Sd/-
**Divisional Engineer (South)
PHED
R.O. NO.123/IPR/PUB/Classi/21-22(C), Dt:30/07/21**



SIKKIM INTEGRATED URBAN DEVELOPMENT PROJECT

ADB CELL

URBAN DEVELOPMENT DEPARTMENT

GOVERNMENT OF SIKKIM

5TH FLOOR, KISSAN BAZAR, LALBAZAR ROAD, GANGTOK- 737101

No: 012/ADB/Wet/WS&S/SIUDP/UDD/25-26

Date: 11/8/2025**Letter of Award (LOA)**

Contract Title : DBO: Comprehensive Water Supply & Sanitation Improvement Works including WTP of 6.0 MLD and STP of 3.5, 1.5 MLD, for Rangpo including O&M for 5 years.

Contract No. : SIUDP/WET/RNG/WS&WW-01

To : U. Narayan Sharma in Joint Venture with RBIPL
Fatak line, Rangpo Bazaar, East Sikkim-737132
Email: uns475@yahoo.com

This is to inform your office that the Bid Ref. No. SIUDP/WET/RNG/WS&WW-01/2024-25 dated 16th April 2025 has been accepted for issue of Letter of Award, in accordance with the terms and conditions of the Contract, as amended by the annexed memoranda signed by both parties. The contract is awarded for a total amount of **INR 1,87,06,89,326.01 (Rupees One Hundred Eighty-Seven Crore, Six Lakh, Eighty-Nine Thousand, Three Hundred Twenty-Six and One Paisa Only)**, inclusive of taxes and provisional sum.

Provisional Sum of Rupees **INR 3,56,95,737.00 (Rupees Three Crore, Fifty-Six Lakh, Ninety-Five Thousand, Seven Hundred Thirty-Seven Only)**, is part of contract and shall be utilized as deemed necessary by the Executing Agency (SIUDP) during the execution of the work.

In order to facilitate the signing of contract agreement, your office is advised to approach the undersigned with two (02) Non-Judicial Stamp Papers of ₹5000/- each, along with the Performance Security of 7.5% amounting to **INR 13,76,24,519.00 (Rupees Thirteen Crore, Seventy-Six Lakh, Twenty-Four Thousand, Five Hundred Nineteen Only)**, within 28 days from the date of issue of this letter, in accordance with the Conditions of Contract, using the forms provided in Section 9 of Volume V (Contract Forms) of the Bidding Document.



Project Director cum Chief Engineer, ADB
Urban Development Department
Government of Sikkim

A Provisional Sum is an estimated allowance included in the Contract to cover works or services that are necessary for the completion of the work, but which are not identified during construction. It is important to note that a Provisional Sum is not considered part of the Contract Price unless and until it is expended through written instruction by the Employer or Engineer, and its actual cost is substantiated and incorporated as per actual work done at site.



TRUE COPY

Yachnasharma
-//TRUE TYPED//-

ANNEXURE A-5.

Sl. No.	Name of Consumers.	Address	Blk No/dt:	Amts.
01 13/02/11	Ms. Chitra Kr. Pradhan	Mandir line, Singtam	121341-2027 25/05/2012	₹ 510/-
02 do	Ms. Pradeep Kr. Pradhan	Mandir line, Singtam	035893 17/01/2012	₹ 510/-
03 do	Ms. Chitra Kr. Pradhan 03592-233274	Singtam Bazar, Jublee line.	121344-11963 25/07/2012	₹ 510/-
04 do	Ms. Deemaya Darjee 890631948	Jublee line, Singtam	035891 11/01/2012	₹ 510/-
05 do	Ms. Tara Chand Agarwal 03592-233734	Main Bazar, Singtam	035850 26/03/2012	₹ 510/-
06 do	Ms. Chandrika Prasad 03592-233705	Jublee line, Above oriental Bank Singtam	036851 17/05/2012	₹ 510/-
07 do	Ms. Santosh Kr. Tamang	Mandir line Singtam.	036695 11/05/2012	₹ 510/-
08 do	Mrs. Maya Tamang	Mandir line, Singtam	036711 15/5/2012	₹ 510/-
09 do	Ms. Nima Singh Tamang	Mandir line, Singtam	036890 17/05/2012	₹ 510/-
10 do	Ms. Ramesh Sundas	Mandir line, Singtam	035878 17/01/2012	₹ 510/-
11 do	Ms. Ashok Sundas	Mandir line, Singtam	035883 11/01/2012	₹ 510/-

ANNEXURE A- 5

Sl.No.	Name of Consumers.	Address	File No./dt:	Amts.
01 13/08/14	Mr. Chitra kr. Pradhan	Mandir line, Singtam	12134-3027 25/05/2012	₹ 510
02 do	Ms. Pradeep kr. Pradhan	Mandir Line, Singtam	035893 17/04/2012	₹ 510
03 do	Mr. Chitra kr. Pradhan 03592-233274	Singtam Bazar, Jublee Line	12134-44963 25/07/2012	₹ 510
04 do	Mrs. Deomaya Darjee 890634948	Jublee Line, Singtam	036891 11/04/2012	₹ 510
05 do	Mr. Tara Chand Agarwal 03592-233735	Main Bazar, Singtam	035350 26/03/2012	₹ 510
06 do	Mr. Chandrika Prasad 03592-233705	Jublee Line, Above Oriental Bank Singtam	036851 17/05/2012	₹ 510
07 do	Mr. Santosh Kr. Tamang	Mandir Line Singtam	036695 11/05/2012	₹ 510
08 do	Mrs. Maya Tamang	Mandir Line Singtam	036741 15/05/2012	₹ 510
09 do	Mr. Nima Singh Tamang	Mandir Line, Singtam	036890 17/05/2012	₹ 510
10 do	Mr. Ramesh Sundas	Mandir Line, Singtam	035878 17/04/2012	₹ 510
11 do	Mr. Ashok Sundas	Mandir Line, Singtam	035683 11/04/2012	₹ 510

TRUE TYPED COPY

2772 Construction of sewage treatment plant within the allotted site of Building & Housing Department.

Meeting was held on 16/3/2015 at Boomtar along with public & with Department (WS & PHED) for the construction of sewage treatment plant.

After much deliberation / discussion on the pros & cons of setting up of sewage treatment plant on the site allotted by the Government - on building & housing plot, it was decided unanimously by the public of Boomtar that the site for S.T.P. be shifted to an alternate site to the proposal to construct the S.T.P. at the present approved site be scrapped all together.

Signatories.

WS & PHED (

- ① Chief Engineer
- ② A. S. Chief Engineer -
- ③ Divisional Engineer
- ④ Assistant Engineer.

signature



Chandra B. Barly
Panchayat Member
Mikkola Boomtar G.P.U.
Boomtar-7, South Sikkim.

16/03/2015
16/03/2015

public representatives.

signature

1. B. K. Barly
2. Prem Bdr Sanar
- 3.
4. Palden Tamang
5. Meidan Tamang
6. Galden Tamang
7. Raj Kumar Sarkar
8. C. N. Panwar





Angewu Tamang

10 Ananda Gurung

- Da

11 Dhanbid

—

12 N. B. Pradhan

—

13 Dal Bahadur Tamang

- Dug

14 Phurba Tamang

—

Ruf

15 Horwa Bdr Tamang

DB

16 Lakpa Sherpa

17 Krishna Tamang

Krupa

18 Deepa Subba

D

19 Gopi vokal

20 Dofee Samang

D

21 S. D. Brubia

22 Gopal Tamang

Gopal

23 Kabita Sharma

K

24 Khanda BDR Gurung

K

25 Mani Kumar Rai

M

26 Dhana Gurung

27 Sashi Kala Tamang

S

28 Manju Tamang

Manju Tamang

29 Padma Tamang

30 Dhan Bdr Gurung

Dhan Gurung

31 Karma Lth Tamang

K Tamang

- 1. Dama A Samang *[Signature]*
- 2. Kail Prasad Chatterji *[Signature]*
- 3. Leela Sanyal *[Signature]*
- 4. Dama Samang *[Signature]*
- 5. Sona Samang *[Signature]*
- 6. Churnam Chatterji *[Signature]*
- 7. Sabitri Tamang *[Signature]*
- 8. DORJE TAMANG *[Signature]*
- 9. Mrs Pema Samang *[Signature]*
- 10. Dhara Kori Tamang *[Signature]*
- 11. Kall Bata Subedi *[Signature]*
- 12. Dhara Bz. Buri
- 13. Jamuna Tamang *[Signature]*
- 14. Milton Rai *[Signature]*
- 15. Rinchen Tamang *[Signature]*
- 16. Kabi Chandra *[Signature]*
- 17. Kumar Tamang
- 18. Hemant Chatterji *[Signature]*
- 19. L. P. Thapa
- 20. Sudeep Subba *[Signature]*
- 21. Sunyashish Subba *[Signature]*
- 22. Sanjin Tamang *[Signature]*
- 23. P.B Tamang
- 24. Dil Prada *[Signature]*
- 25. Mani Kr. Rai

[Signature]

[Signature]

[Signature]

A Nilam Jangam

59 Shant Jangam

60 Buddha Jangam

61 Yogendra Chh.

62 *[Signature]*

63 Raju Lakshmi

[Signature]

64 Deo Kr Jangam

[Signature]

65 *[Signature]*

66 Nav. Bala Chhetri

[Signature]

67 Sumitra Jangam

68 Padam Jangam

69 *[Signature]*

70 Bina Jangam

71 Kamala Jangam

72 Dil Maya Jangam

73 *[Signature]*

74 *[Signature]*

75 H B Jangam

76 R. Laxmi

77 Bhadani

78 Suman Jangam

79 Suman Jangam

80 Laxmi Jangam

TRUE COPY

Uachnasharma

TRUE TYPED

ANNEXURE A-6

Construction of Sewerage Treatment Plant within the allotted site of Building and Housing Department.

Meeting was held on 16/3/2015 at Boomtar along with public and with Department (WS & PHED) for the construction of Sewerage Treatment Plant.

After much deliberation/ discussion on the pros and cons of setting up of Sewerage Treatment Plant on the site allotted by the Government on building and housing plot, it was decided unanimously by the public of _ that the site for S.T.P be shifted to an alternate site and the proposal to construct the S.T.P at the present approved site be scrapped altogether.

Signatories- WS & PHED :

S No.	Designated Official	Signature
1.	Chief Engineer	
2.	Addl. Chief Engineer	
3.	Divisional Engineer	
4.	Assistant Engineer	

Signatories- Public Representation:

S No.	Name	Signature
1.	B.K. B. Ra	
2.	Prem Bdr Sanar	
3.	Polden Lamang	
4.	Merdan Tamang	
5.	Galeul Tamang	
6.	Ray Runaraf	
7.	C.N. Pamang	
8.	Sajah Bessi	
9.	Ongenia Tomeing	
10.	Amrita Gurung	
11.	Dhanbid	
12.	N.B. Pradhan	
13.	Lal Bahadur Tanang	
14.	Phulcher T	
15.	Hanka Bor Tanang	
16.	Lakpa Sherpa	
17.	Krishna Tang	
18.	Deepa Subba	
19.	Gopi Vozal	
20.	Dorjee Samary	
21.	S.D. Babia	

22.	Gopal Tamry	
23.	Kabita Sharma	
24.	Khundra BDR Turung	
25.	Mani Kumar Rai	
26.	Dhana Gurung	
27.	Sashi Kala Tamang	
28.	Manju Tamang	
29.	Padma Tamang	
30.	Dhan BDR Gurung	
31.	Karma Lth Jamarge	
32.	K.B.	
33.	Samay	
34.	Kul Basad Chittor	
35.	Leela Sang	
36.	Doria Semang	
37.	Sora Tamang	
38.	Chinmay Sherpa	
39.	Sabitri Tamang	
40.	Dorjee Tamang	
41.	Mrs. Pema Janing	
42.	Dhan Kr. Tamang	
43.	Lall Bdr. Subedh	
44.	Dhan Bdr. Buring	
45.	Jamema Tanang	
46.	Naibu Rai	
47.	Rinchen Tamang	
48.	Kabrielna	
49.	Kunal Tamang	
50.	Hemant Chetri	
51.	L.P. Thapa	
52.	Sudeep Subba	
53.	Suryashish Subba	
54.	Sanjin Tamang	
55.	P.B. Tanang	
56.	Dil Ruba Das	
57.	Mani Kr. Rai	
58.	Milan Tamang	
59.	Shyam Tamang	
60.	Bouddher Tamang	
61.	Yogendu	
62.	Jasmaan Tamang	
63.	Rajee Pakhriu	
64.	Deo Kr. Tamang	
65.	Junga Bahadur Tamang	
66.	Nav. Bdr. Chhetri	
67.	Sumitra Gurung	

68.	Padam Jaguere	
69.	Pavitra Ghatani	
70.	Bina Gadaili	
71.	Kamala Shanyashi	
72.	Dil Maya Tamang	
73.	Lakpa Dorjee Gurung	
74.	Y.R. Chhetri	
75.	H.B. Tamang	
76.	R. Lama	
77.	Bhabat	
78.	Suman Tamang	
79.	Suman Mentan	
80.	Lamar Tenzing	

ANNEXURE A-7

To

The Chief Engineer
Water Security and PHE Department
Govt of Sikkim,
Gangtok.
Dated : 12.04. 2013

Subject: Objection for Construction of Sewerage STP.

Sir,

It has been brought to my notice that the Government now proposes to construct STP on my land for Jorethang Bazar, since land identified earlier for the STP is adjacent to the newly constructed Mandir, and has been objected to by the local public.

I would like to inform the Department that I am not willing to give consent for acquisition of my land for the STP. Hence, you are requested not to initiate any such proposal, please.

Thanking you,

Yours faithfully,

DE (South)
16/4/13

Biren C Rai
for Biren C Rai
Land Owner, Jorethang Bazar.

A
TRUE COPY



OFFICE OF THE CHIEF SECRETARY
GOVERNMENT OF SIKKIM
GANGTOK

Ref. No. 135/CS/SKM/2022

Date: 09.12.2022

OFFICE ORDER

With the approval of the Competent Authority, Working cum Monitoring Committee is hereby constituted as per the directions dated 03.11.2022 of the Hon'ble National Green Tribunal in O.A. No. 606 of 2018 to oversee the compliance of Solid Waste Management and Sewage Management in the State.

The said committee shall be headed by Dr. Sandeep Tambe, APPCF, Forest & Environment Department as Technical Advisor and he shall be assisted by the following officers:

1. Mission Director, SBM Rural, RDD.
2. Special Secretary, UDD.
3. EEE SPCB - Sikkim, F&ED.
4. Joint Secretary, Home Department.
5. Mission Director, SBM, UDD.
6. Joint Director, SPCB/EMC.

BY ORDER



Sd/-

(V.B.Pathak)IAS

Chief Secretary to the Government of Sikkim

File No. O.A. No. 606/2018(NGT)

Copy for information to:

1. All above concerned.
2. File.
3. Guard file.

Yadau
S.O. to the Chief Secretary,
Government of Sikkim.

ANNEXURE A-9



OFFICE OF THE CHIEF SECRETARY
GOVERNMENT OF SIKKIM
GANGTOK

Ref No:135A/CS/SKM/2022

Dated:09.12.2022

OFFICE ORDER

The committee constituted by the State Government vide O.O. No. 135/CS/SKM/2022 dated 09.12.2022 shall also function as the Monitoring Committee for compliance of the directions passed by the Hon'ble National Green Tribunal (NGT) vide order dated 29.11.2019 in O.A. No. 673/2018.

Furthermore, the Secretary, Water Resources Department, is hereby designated as the Nodal authority for setting up appropriate monitoring mechanism for ensuring accountability of nodal authorities and recording adverse entries in the ACR of the erring officers.

This issues with the approval of the competent authority.

BY ORDER.

Sd/-
(V.B. Pathak) IAS
Chief Secretary to the Government of Sikkim

Copy for information to:-

1. All above concerned.
2. File.
3. Guard File.



Yash
S.O. to the Chief Secretary
Government of Sikkim.

Yash
TRUE COPY

Yash
-//TRUE TYPED//-

ANNEXURE A-9

OFFICE OF THE CHIEF SECRETARY
GOVERNMENT OF SIKKIM
GANGTOK

Ref No:135A/CS/SKM/2022

Dated:09.12.2022

OFFICE ORDER

The committee constituted by the State Government vide O.O. No. 135/CS/SKM/2022 dated 09.12.2022 shall also function as the Monitoring Committee for compliance of the directions passed by the Hon'ble National Green Tribunal (NGT) vide order dated 29.11.2019 in O.A. No. 673/2018.

Furthermore, the Secretary, Water Resources Department, is hereby designated as the Nodal authority for setting up appropriate monitoring mechanism for ensuring accountability of nodal authorities and recording adverse entries in the ACR of the erring officers.

This issues with the approval of the competent authority.

BY ORDER.

Sd/-

(V.B. Pathak) IAS

Chief Secretary to the Government of Sikkim

Copy for information to:-

1. All above concerned.
2. File.
3. Guard File.

S.O. to the Chief Secretary
Government of Sikkim.


TRUE TYPED COPY

Yachnasharma
-//TRUE TYPED//-

ANNEXURE A-10

National Mission for Clean Ganga
Format for submission of **Monthly Progress Report** in the NGT Matter O.A.
No. 673 of 2018 (in compliance to NGT order dated 24.09.2020)
State of Sikkim

Month – September, 2025

Overall status of the State:

- I. **Total Population:** a) Urban Population - 153,578 (Census of India, 2011)
b) Rural Population - 456,999 (Census of India, 2011)

II. Estimated Sewage Generation (MLD):

Sl No.	City/ Town	Population of City / Town (as on 2025)	Sewage Generation (80%) MLD
URBAN LOCAL BODIES covered by PHED			
1	Gangtok Municipal Corporation	164212	18.33
2	Mangan Nagar Panchayat	10209	1.14
3	Singtam Nagar Panchayat	7956	0.89
4	Rangpo Nagar Panchayat	21341	2.38
5	Namchi Municipal Council	30037	3.35
6	Jorethang/ Nayabazaar Nagar Panchayat	21574	2.41
7	Gyalshing Nagar Panchayat	9061	1.01
Total for Urban Local Bodies		264390	29.51

P.N: Populaton forecast has been done using Incremental Increase Method + the Floating population of 10%, Sewage Generation was calculated with 80% of water supply + 10% Storm water infiltration of the Designed value.

III. Details of Sewage Treatment Plant:

Existing no. of STPs and Treatment Capacity (in MLD):

Sl. No.	Town/Location	Capacity (MLD)	Operational/Functional Capacity (MLD)	Actual flow (MLD)
1.	Gangtok Zone I, Adampool	8.00	7.50	7.00
2.	Gangtok Zone I, Adampool	4.69	4.50	3.50
3	Gangtok Zone I, Ranipool	1.27	1.10	0.92
4	Gangtok Zone IV, Lower Sichey	3.90	3.30	2.80
5	Gangtok Zone II, Lower Syari	1.60	1.50	1.0
6.	Tathangchen Zone III	3.25	0	0
Total		22.71	17.90	15.22

- a) **Capacity Utilization of existing STPs:** An average of 15.22 MLD of raw sewage is received in the operational STPs under PHED against the functional/operational capacity utilization of 17.9 MLD. Thus, actual operation of

85.02% is maintained in the STPs run by the PHED under urban areas of the state.

- b) **MLD of sewage being treated through Alternate technology:** Sewage of towns and areas where there is no Sewage Treatment Plants is treated through anaerobic digestion in the septic tanks of individual households.
- c) **Gap in Treatment Capacity in MLD:** The total capacity of STPs located in urban areas is 22.71 MLD and operational treatment capacity is 17.9 MLD. Total sewage received at the STPs is 15.22 MLD.
- d) **Sewage Management in urban areas:**
 - i. Pollution abatement of Rani chu through Ro-Ro Chu - Gangtok sewers Zone III – Construction of sewer network and STP completed physically. Sewer connection forms are made available to intending house owners. Connections of about 500 households have so far been completed.
 - ii. Rehabilitation and upgradation of sewers in Zone I area Gangtok is nearing completion. Completion targeted up to Dec 2025;
 - iii. Construction of sewer network for Mangan, Chungthang and Geyzing are under progress. Completion of STPs is targeted within December 2027.
 - iv. Land for Jorethang has been finalized in existing forest land. Revised DPR is under preparation;
 - v. Sewerage Projects for Pakyong and Rangpo are tendered under the funding of ADB;
 - vi. STP at Singtam has been sanctioned under NRCP through the Ministry of Jal Shakti.
 - vii. Construction of Tertiary Treatment System for STP at Gangtok Zone I has been completed, Wet run test conducted and minor rectifications and process flow corrections is under progress. Data validations of readings in the OCEMS are done regularly in the laboratory of the PHED at Adam pool.
 - viii. The data sought by the SPCB in the prescribed format to prepare a river centric approach in the planning for cities /towns on the banks of rivers have been submitted by the PHED Sikkim to the SPCB for onward submission to the Ministry.

No. of Operational STPs : 5

- a) **No. of Complying STPs: 5**
- b) **No. of non-complying STPs: nil**

Details of each existing STP in the State

Sl. No.	Location	Existing STP Capacity MLD	Capacity Being Utilized (%)	Operational Status of STP	Compliance Status of STP
1.	Gangtok Zone I, Adampool	8.0	87.5%	Operational	Compliant.
2.	Gangtok Zone I, Adampool	4.69			
3.	Gangtok Zone I, Ranipool	1.27	83.64%	Operational	Compliant
4.	Gangtok Zone IV, Lower Sichey	3.90	84.85%	Operational	Compliant
5.	Gangtok Zone II, Lower Syari	1.60	66.67%	Operational	Compliant

Status of OCEMS installation

Sl. N.	Town/location	Capacity (MLD)	Status
1.	Gangtok Zone I, Adampool	8.0	Installation completed
2.	Gangtok Zone I, Adampool	4.69	Installation completed
3.	Gangtok Zone I, Ranipool	1.27	Installation kept in abeyance
4.	Gangtok Zone II, Lower Syari	1.60	Installation completed
5.	Gangtok Zone IV, Lower Sichey	3.90	Installation completed
6.	Gangtok Zone III, Tathangchen	3.25	Installation completed.

Details of under construction STPs in the State

Sl. No.	Location	Capacity of the plant in MLD	Physical Progress in %	Status of I&D or House sewer connections	Completion Timeline
1.	Gangtok Zone III, Tathangchen	3.25	100	Construction of structural part of sewer network and STP is completed.	Household connection is under process. About 500 HH connected
II	Mangan	1.00	-	-	December 2027
III	Chungthang	0.75	-	-	
IV	Gayzing	1.00	-	-	

Details of proposed STPs in the State

Sl. No.	Location	Capacity of the STP proposed in MLD	Status of Project (at DPR Stage/ Under Tendering/ Work to be Awarded)	Likely Date of Completion
1.	Namchi	3.63	Construction of 3.63 MLD STP stalled due to public resentment. Public awareness cum consultative meeting held on August 6th, 2025 at Town Hall Namchi. Government approval awaited to float EOI for DPR preparation. Unconnected H.H sewage managed through individual Septic Tank	-
2.	Jorethang	1.6	Construction of 1.7 MLD STP stalled due to public resentment. Identification of alternate suitable land is being explored. Unconnected H.H sewage managed through individual Septic Tank	-
3	Soreng	-	Survey completed. DPR preparation in progress	-
4	Rabong	1.50	DPR submitted to the Ministry of Jal Shakti, GoI. Proposal kept in abeyance.	-

IV. Reuse of Treated Water:

For reuse of treated waste water, proposal as per SPCB during last review meeting is being considered. The proposal titled ***“Tentative Estimate for Construction of Channel to Convey Treated Sewage from STPs in Gangtok to the Inlet of Rongnichu Hydroelectric Project barrage at Namli, Gangtok District, Sikkim”*** has been prepared in compliance with the directions of the review meeting chaired

by Shri Ravindra Telang, IAS, Chief Secretary, Government of Sikkim, on 5th July, 2025.

V. **Model River being adopted by the State & Action Proposed for achieving the bathing quality standards:** Maney khola, East Sikkim

The River Rejuvenation Committee has been notified as Nodal Agency for protection of all water bodies in the State by Govt. of Sikkim vide Ref No. 205/GOS/F&ED/SECY dated 21/01/2021. First meeting for the same was held on 28/01/2021. Status Report on Implementation of Action plan has been sought from line departments for further submission to the CPCB.

Action Taken Report on Status of Implementation of action plans submitted in compliance to the Hon'ble NGT orders in O.A. 673/2018 in the matter of 'News item published in the Hindu authored by Shri Jacob Koshy titled 'More River stretches are now critically polluted: CPCB', with Dr. Tudi Indrasena Reddy & Ors. Vs. Gol&Ors. for delisting of the four polluted river stretches in the state of Sikkim has been submitted on 02/08/2021. In the recent Central Monitoring Committee meeting held on 12.09.2023 it is reported that at present no river stretches have been identified as polluted river stretches.

As per the directions of the MoEF&CC, Public notice has been issued in local newspapers on Idol Immersion guidelines before festival/puja season.

Pre, During and Post festival monitoring of rivers has been conducted in October, 2024. Analysis report submitted to CPCB.

ANNEXURE A-11



**ROADS & BRIDGES DEPARTMENT
GOVERNMENT OF SIKKIM, GANGTOK**

Memo No: 515/R&B/PWD/Secy.

Date: 12/06/2018

NOTIFICATION

The State Government is hereby pleased to notify the following further to amend the Sikkim Public Works Manual, 2009, published in Extraordinary Gazette Number, 381 dated: 8th October 2009, namely:-

In the said Manual, in 'Annexure B', in the Notification No. 07/Fin/Acctt dated: 18th September, 2009, for the existing entries under the items A, B, C, D, E, F, G and H, the following entries shall be substituted, namely:-

A			
ELIGIBILITY OF CONTRACTORS			
Sl.No.	GRADE OF CONTRACTOR	LIMIT	JURISDICTION
1	All Class IV Contractors enlisted with the Sikkim Public Works Department	UPTO Rs. 1.00 Crore	Competitive bidding within the territorial jurisdiction of the Gram Panchayat / Urban Local Bodies where the work is to be executed.
2	All Class III Contractors enlisted with the Sikkim Public Works Department	ABOVE Rs. 1.00 Crore and UPTO Rs. 2.00 Crore	Competitive bidding within the territorial jurisdiction of the Gram Panchayat / Urban Local Bodies where the work is to be executed.
3	All Class II-B Contractors enlisted with the Sikkim Public Works Department	ABOVE Rs.2.00 Crore and UPTO Rs. 5.00 Crore	Within the district through e-tendering system
4	All Class II-A Contractors enlisted with the Sikkim Public Works Department	ABOVE Rs.5.00 Crore and UPTO Rs. 7.00 Crore	Within the district through e-tendering system
5	All Class I-B Contractors enlisted with Sikkim Public Works Department	ABOVE Rs. 7.00 Crore and UPTO Rs. 10.00 Crore	Within the State through e-tendering system.
6	All Class I-A Contractors enlisted with Sikkim Public Works Department	ABOVE Rs. 10.00 Crore and UPTO Rs. 20.00 Crore	Within the State through e-tendering system.
7	All Class I-AA Contractors enlisted with Sikkim Public Works Department	ABOVE Rs. 20.00 Crore	Within the State through e-tendering system.
8	e-tendering is mandatory for all works costing above Rs. 2.00 Crores		
9	For works costing more than 10.00 Crore and up to 30.00 Crore, tender under two-cover systems shall be invited from the eligible class of Contractors enlisted with Sikkim Public Works Department.		
10	For works costing more than 30.00 Crore, pre-qualification of contractors shall be invited from the eligible class of Contractors.		
11	For all works awarded to the Co-operative Societies, the onus of third party Physical Monitoring shall lie with the Department of Co-operation.		
12	In due regard to the existing system of the traditional institution of Dzumsa prevalent in the two villages of Lachen and Lachung in the North District of the State, the existing rule of Dzumsa's may be followed.		
13	e-tendering is not mandatory for tendering of works falling within Dzumsa area of Lachung and Lachen costing upto Rs. 20.00 Crore		
B			
CALL OF TENDER			
Sl.No.	LIMIT	JURISDICTION	
1	For works costing UPTO Rs. 1.00 Crore	Assistant Engineer concerned	
2	For works costing ABOVE Rs. 1.00 Crore and UPTO Rs.2.00 Crore	Divisional Engineer concerned	
3	For works costing ABOVE Rs. 2.00 Crore and UPTO Rs. 5.00 Crore	Superintending Engineer concerned	
4	For works costing ABOVE 5.00 Crore and UPTO Rs.10.00 Crore	Superintending Engineer / Additional Chief Engineer	
5	For works costing ABOVE Rs 10.00 Crore	Chief Engineer / PCE / PCE cum Secretary	

C OPENING OF TENDER		
SI.No.	LIMIT	JURISDICTION
1	For works costing upto Rs. 1.00 Crore	Committee comprising of BDO / Municipal Commissioner/ Municipal Executive Officer / Any Gazetted Officer within the jurisdiction, concerned Assistant Engineer and Accounts Officer within the jurisdiction.
2	For works costing ABOVE 1.00 Crore and UPTO Rs. 2.00 Crore	Committee comprising of BDO / Municipal Commissioner / Divisional Engineer, concerned Assistant Engineer within the Sub-Division and Accounts Officer within the jurisdiction.
3	For works costing ABOVE Rs.2.00 Crore and UPTO Rs. 5.00 Crore	Committee comprising of Superintending Engineer / Divisional Engineer, Accounts Officer and the Assistant Engineer concerned.
4	For works costing ABOVE 5.00 Crore and UPTO Rs.10.00 Crore	Committee comprising of Additional Chief Engineer / Superintending Engineer, Divisional Engineer and representatives of the Finance, Revenue and Expenditure Department.
5	For works costing ABOVE Rs 10.00 Crore	Committee comprising of Chief Engineer / Additional Chief Engineer, Superintending Engineer and representatives of the Finance, Revenue and Expenditure Department.
D ACCEPTANCE OF TENDER		
SI.No.	LIMIT	
1	For tenders received AT PAR on works value upto Rs. 1.00 Crore where no additional financial implication is involved, the tender opening committee shall accept the tender.	
2	For Tenders received AT PAR on works value upto Rs. 2.00 Crore where no additional financial implication is involved, the tender opening committee shall accept the tender	
3	For tenders received AT PAR on works value exceeding Rs. 2.00 Crore where no additional financial implication is involved, the tender inviting authority shall forward the tender documents to the next higher authority for acceptance	
4	Where additional financial implication is involved and the same can be met up from the overall provision of the project approved and sanctioned by the Government through Development Planning, Economic Reforms and NEC Affairs Department and Finance Revenue and Expenditure Department, approval of the Head of the Department is necessary	
5	Where additional financial implication is involved and does not have approval / sanction of the Government, approval / sanction of the competent authority is necessary.	
E TECHNICAL SANCTION:		
Note : It is mandatory to submit a copy of the technically sanctioned estimates in the Office of the Chief Engineer and Additional Chief Engineer.		
SI.No.	LIMIT	JURISDICTION
1	For works costing UPTO Rs. 50 Lakhs	Divisional Engineer concerned. For works to be executed under BAC's, Assistant Engineer concerned, subject to confirmation by the Divisional Engineer during passing of bills.
2	For works costing UPTO Rs. 2.00 Crore	Divisional Engineer concerned.
3	For works costing UPTO Rs. 5.00 Crore	Superintending Engineer concerned
4	For works costing UPTO Rs. 10.00 Crore	Additional Chief Engineer concerned
5	For works costing ABOVE Rs. 10.00 Crore	Chief Engineer / Principal Chief Engineer / Principal Chief Engineer cum Secretary
F WORK ORDER		
SI.No.	LIMIT	JURISDICTION
1	For works costing UPTO Rs. 1.00 Crore	Assistant Engineer concerned.
2	For works costing ABOVE Rs. 1.00 Crores UPTO Rs. 2.00 Crore	Divisional Engineer concerned
3	For works costing ABOVE Rs. 2.00 Crores UPTO Rs. 5.00 Crore	Superintending Engineer concerned
4	For works costing ABOVE Rs. 5.00 Crores UPTO Rs. 10.00 Crore	Additional Chief Engineer concerned
5	For works costing ABOVE Rs 10.00 Crore	Chief Engineer / Principal Chief Engineer / Principal Chief Engineer cum Secretary.

G CONCLUSION OF AGREEMENT		
Sl.No.	LIMIT	JURISDICTION
1	For works costing UPTO Rs. 1.00 Crore	Assistant Engineer concerned
2	For works costing UPTO Rs. 2.00 Crore	Divisional Engineer concerned
3	For works costing UPTO Rs. 5.00 Crore	Superintending Engineer concerned
4	For works costing UPTO Rs. 10.00 Crore	Additional Chief Engineer concerned
5	For works costing ABOVE Rs 10.00 Crore	Chief Engineer
H PASSING OF BILLS		
Sl.No.	LIMIT	JURISDICTION
1	For works costing UPTO Rs. 2.00 Crore	Divisional Engineer concerned
2	For works costing UPTO Rs. 5.00 Crore	Superintending Engineer
3	For works costing UPTO Rs. 10.00 Crore	Additional Chief Engineer concerned
4	For works costing ABOVE Rs 10.00 Crore	Chief Engineer / Principal Chief Engineer / Principal Chief Engineer cum Secretary.
I EXIGENCIES		
In case of exigencies like natural calamity, Immediate restoration, urgent works, the Department may carry out mitigation of such damages either through engaging labourers, resourceful Contractors/agencies, Job order or by calling Short Notice item rate quotations (One week) / Supplying materials to work etc. on account of funds not being available with the Department for such works, the Chief Engineer would give approval for execution of such works through Job Order in anticipation to sourcing of funds. The works in all cases shall be initiated only after prior approval of the Head of the Department.		

By order and in the name of the Governor.

Sd/
(G.T. Dhungel)
PCE cum Secretary
Roads & Bridges Department

Copy for information to:

1. The Chief Secretary, Government of Sikkim, Gangtok
2. The Principal Secretary to the Hon'ble Chief Minister, Government of Sikkim, Gangtok
3. The Principal Secretary, Finance Revenue and Expenditure Department, Government of Sikkim, Gangtok
4. The Development Commissioner, DPER & NECAD.
5. The Commissioner cum Secretary to H.E., The Governor of Sikkim, Raj Bhawan, Gangtok
6. All Head of the Departments, Government of Sikkim, Gangtok
7. The Joint Secretary, Home Department, Government of Sikkim for publication in the Official Gazette
8. All Private Secretaries to the Hon'ble Ministers, Government of Sikkim, Gangtok for information to the Hon'ble Ministers
9. File
10. Guard File

[Signature]
12/6/2018
Superintending Engineer (Plg.)
Roads & Bridges Department
Govt. of Sikkim, Gangtok

Compliance report of State of Sikkim w.r.t. Notice in Execution Application No. 35/2023 in Original Application No. 673/2018 (M.A. No. 92/2023).

"The stretches - more river stretches are now being polluted!"

1. The State of Sikkim has been regularly submitting monthly progress report to MoJS reflecting on incremental progress made in sewage and waste management.
2. The results of river water analysis being conducted regularly under National Water Monitoring Program (NWMP) at the downstream of existing STPs are in compliance with the primary water quality criteria for bathing water notified by MoEF&CC under Environment Protection Rules, 1986. This monthly analysis report under NWMP is being regularly uploaded in CPCB's EWQDES portal.
3. Action Taken Report for delisting of the four polluted river stretches in the state of Sikkim has been submitted on 02/08/2021.
4. Public Health Engineering Department (PHED), the concern department for sewage management in the State has already installed Online Continuous Effluent Monitoring System (OCEMS) in five STPs and at present data linkage to SPCB server is under process. Three new STPs have been sanctioned for construction at Geyzing, Chungthang and Mangan.
5. Sewage management in rural and peri urban areas are under the supervision of Rural Management Department and the sewage treatment facilities are being upgraded on need basis under Swachh Bharat Mission (Grameen).
6. Project proposals for sewage management in the State have been submitted to the concerned authorities as per the previous directions of the Tribunal. The above status were submitted to the Hon'ble NGT during submission of six monthly verifiable progress report in compliance to the direction in O.A. No. 606 of 2018.
7. Presently, PHED has submitted that the flash flood of 3rd/ 4th October 2023 has damaged the STPs at Singtam (0.66MLD); Rangpo (1.40 MLD); Melli (0.50 MLD) and ongoing work of sewerage network of newly sanctioned STP at Chungthang. The flashflood has rendered the houses in the lower belts in Singtam, Rangpo, Melli and Chungthang uninhabitable and the sewage generation at present is minimal. The households with existing septic tanks prior to sewerage network connections which were not damaged during the flashflood are currently being utilized to channelize the sewage. Arrangements for Decentralized Waste Water Treatment System is being carried out by PHED. Out of five OCEMS installed, one at Singtam STP has been washed away during the flashflood.

The said flashflood has been declared as 'Disaster' in the State. Subsequently, Relief Commissioner cum Secretary, Land Revenue and Disaster Management, Government of Sikkim has been apprised of the present status on sewage management for allocation under NDRF/Calamity fund 2023-24.



William
A.1110

TRUE COPY

ANNEXURE A-12**Compliance report of State of Sikkim w.r.t. Notice in Execution Application No. 35/2023 in Original Application No. 673/2018 (M.A. No. 92/2023).**

1. The State of Sikkim has been regularly submitting monthly progress report to MoJS reflecting on incremental progress made in sewage and waste management.
2. The results of river water analysis being conducted regularly under National Water Monitoring Program (NWMP) at the downstream of existing STPs are in compliance with the primary water quality criteria for bathing water notified by MoEF&CC under Environment Protection Rules, 1986. This monthly analysis report under NWMP is being regularly uploaded in CPCB's EWQDES portal.
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6. Project proposals for sewage management in the State have been submitted to the concerned authorities as per the previous directions of the Tribunal. The above status were submitted to the Hon'ble NGT during submission of six monthly verifiable progress report in compliance to the direction in O.A. No. 606 of 2018.
7. Presently, PHED has submitted that the flash flood of 3rd/ 4th October 2023 has damaged the STPs at Singtam (0.66MLD); Rangpo (1.40 MLD); Melli (0.50 MLD) and ongoing work of sewerage network of newly sanctioned STP at Chungthang. The flashflood has rendered the houses in the lower belts in Singtam, Rangpo, Melli and Chungthang uninhabitable and the sewage generation at present is minimal. The households with existing septic tanks prior to sewerage network connections which were not damaged during the flashflood are currently being utilized to channelize the sewage. Arrangements for Decentralized Waste Water Treatment System is being carried out by PHED. Out of five OCEMS installed, one at Singtam STP has been washed away during the flashflood.

The said flashflood has been declared as 'Disaster' in the State. Subsequently, Relief Commissioner cum Secretary, Land Revenue and Disaster Management, Government of Sikkim has been

apprised of the present status on sewage management for allocation under NDRF/Calamity fund 2023-24.



**RURAL DEVELOPMENT DEPARTMENT
GOVERNMENT OF SIKKIM**

No. 213 /RDD/SBM(G)

Dated: 13/12/2025

On behalf of the Rural Development Department in response to queries raised by Secretary, PHED for submission before the Hon'ble NGT in OA No. 673.

Subject: Steps taken by the State regarding (i) awareness on sewage disposal in septic tanks, and (ii) financial assistance provided for installation of septic tanks and related sanitation systems.

1. Steps taken by the State to spread awareness regarding sewage disposal in septic tanks:
 - a. Transition to ODF plus Status: The State has successfully achieved Open Defecation Free (ODF) status through saturated construction of Individual Household Latrines (IHHLs) equipped with the twin-pit system. This has enabled targeted interventions for safe containment and management of faecal waste at the household level in compliance with SBM(G) protocols.
 - b. IEC and Awareness Programmes: A comprehensive Information, Education and Communication (IEC) strategy has been implemented across all 199 Gram Panchayats, emphasizing safe sewage disposal, twin-pit usage, retrofitting norms, desludging standards, and long-term sanitation sustainability. IEC materials and wall paintings at Community Sanitary Complexes reinforce behavioural change messages.
 - c. Community Sanitary Complexes (CSCs): All 734 CSCs established under SBM(G) serve as demonstration units for correct sanitation practices including safe septic tank management. They also act as hubs for community-level awareness activities.
 - d. Gram Sabha & Village Committees: Operations and Maintenance (O&M) Committees have been constituted in all Gram Panchayats to oversee IEC drives, sanitation campaigns, and CSC functioning.

- e. Village Water and Sanitation Committees (VWSCs): VWSCs are active in all Gram Panchayats to ensure continuous monitoring of sanitation standards, safe desludging, and compliance with septic tank norms.
2. Financial assistance provided by the State for installation of septic tanks and other related information:
- a. Support for IHHL Construction: As per SBM-G Phase II guidelines (May 2020), financial assistance of ₹12,000 per household is provided for constructing an IHHL with a twin-pit system.
- b. Twin-Pit Construction through Convergence: The State promotes safe faecal sludge management through twin-pit construction supported under:
- FFC (Finance Commission Fund): ₹7,000
 - MGNREGA: ₹4,400
- Total assistance per household: ₹11,400.
- c. Retrofitting of Non-Compliant Septic Tanks: Households possessing septic tanks without soak pits or not aligned with prescribed standards are supported for retrofitting under SBM(G) with assistance of ₹10,100 from FFC.

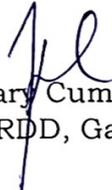
Verification:

The above information has been compiled and verified from official records of the Rural Development Department and field reports from Gram Panchayats. No other scheme or financial assistance apart from those mentioned above is presently in force.

Submission:

The above measures reflect the State's commitment to safe sanitation management and compliance with directions issued by the Hon'ble National Green Tribunal. The information is submitted for onward transmission to PHED for filing before the Hon'ble Tribunal.

Submitted by:


Addl. Secretary Cum MD-SBM(G)
RDD, Gangtok

MISSION DIRECTOR, SBM-G
RURAL DEVELOPMENT DEPARTMENT
GOVERNMENT OF SIKKIM.
GANGTOK, EAST SIKKIM



**RE; EXECUTION APPLICATION NO. 35/2023 IN ORIGINAL APPLICATION NO. 673/2018
News item published in The Hindu authored by Shri Jacob Koshy Titled "More river
stretches are now critically polluted: CPCB.**

1 message

Office of Sameer Abhyankar <contactadvsa@gmail.com>

Fri, Dec 19, 2025 at 8:17 PM

To: Md Imran Ahmad <magikimranahmad@gmail.com>, Saif Shakeel <saifgi7355@gmail.com>, Bharat Banavalikar <bharatbanavalikar@gmail.com>, aishik2507@gmail.com

Dear Sir

Please find attached scanned Copy of the Affidavit in compliance with the directions issued vide orders dated 09.10.2023 and 22.09.2025 on behalf of the State of Sikkim in the Captioned Matter.

Regards

Prince Kumar

For

Mr. Sameer Abhyankar

Counsel For State of Sikkim

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Compliance affidavit.pdf

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